

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

206. IA/5508/2023 IN C.P. (IB)/1118(MB)2020

IN THE MATTER OF

Manjulaben Karelia

Vs

Pooja Land And Premises Private Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 19.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Siddharth Shankar (PH)
For the Respondent No. 7: Adv. Swarupini Srinath (VC)

ORDER

I.A. 5508/2023

On the request of the Ld. Counsel for the Applicant, adjourned to **23.08.2024**. It is made clear that, no further adjournment shall be granted.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

Shubham